

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, MADURAI.

PRESENT: THIRU. M.THANDAVAN, B.L.,

(I Additional District & Sessions Judge, Madurai)

PRINCIPAL SESSIONS JUDGE (i/c.) MADURAI.

(AUTHORISED U/S.10(3) OF CR.P.C.)

Thursday, this the 20<sup>th</sup> day of August -2020.

CrI.M.P.No.3751/2020

Sivamani Krishnan, S/o.Ganesan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Anna Nagar P.S. Cr.No.1411/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.D.Sakthivelmurugan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed for amendment.
2. The offence alleged are U/s. 147, 148, 294(b), 342, 449, 307 & 506(ii) of IPC.
3. Heard.
4. The petitioner prays to amend the his father name **Ganesan** instead of Krishnan as per in Crmp. No.3662/2020 dated 17.8.2020.
5. Ordered to be amended

Pronounced by me in Camp Court on the 20<sup>th</sup> day of August -2020.

Sd/-M.Thandavan,

Principal Sessions Judge (i/c.), Madurai.

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Anna Nagar P.S.
3. The Petitioner through his counsel.